

GOVERNMENT OF INDIA  
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO-2716**  
ANSWERED ON - 11/08/2021

**BASIS OF SOCIAL PLANNING**

2716 # .SMT. CHHAYA VERMA  
SHRI VISHAMBHAR PRASAD NISHAD  
CH. SUKHRAM SINGH YADAV

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:-

- (a) the base year of figures related to caste on the basis of which social plans are being prepared;
- (b) since when the data of OBC castes has not been obtained for these schemes;
- (c) whether the schemes are not getting success in reaching the target due to lack of caste data for social planning; and
- (d) the year of caste data on the basis of which the social schemes are being operated?

**ANSWER**

THE MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SUSHRI PRATIMA BHOUMIK)

- (a) & (b) As informed by the Registrar General of India (RGI), in Census, only the Castes and Tribes which are specifically notified as Scheduled Caste and Scheduled Tribes, as per the Constitution (Scheduled Caste) Order, 1950, as amended from time to time, are enumerated. The other caste-wise data is never collected as a part of Census after Independence.
- (c) No Sir. The selection of beneficiaries for the schemes is being done based as per a transparent process.
- (d) The information on Caste/Communities other than SCs/STs, are not collected in decadal Censuses as a matter of policy of Union of India.

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